

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

(10)

O.A.NO.
~~XXXXXX~~

340 of 1990

DATE OF DECISION 13-08-1996.

Shri Jadeja Kanaksingh Dilubha and Petitioner
ors.

Mr.B.B.Gogia

Advocate for the Petitioner [s]

Versus

Union of India and ors.

Respondent

Mr.Akil Kureshi

Advocate for the Respondent [s]

CORAM

The Hon'ble Mr. K.Ramamoorthy : Member (A)

The Hon'ble Mr. T.N.Bhat : Member (J)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lerdships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

(11)

1. Jadeja Kanaksingh Dilubha,
Hindu, Adult, aged about 25 years
Occupation-Service.
2. Trivedi Maheshkumar Raghavji,
Hindu, adult about 23 years.
Service.
3. Muljibhai Govindbhai Navdia,
Hindu, adult, aged about 24 years,
Service.

Ali C/o. Quarter No. P-3,
Ramkrishna Nagar,
Morvi-2,
Dist. Rajkot.

...Applicant.

(Advocate : Mr.B.B.Gogia)

Versus

1. Union of India,
Through : Its Secretary,
Telecom Department,
New Delhi.
2. Director Maintenance,
Western Telecom Region,
Microwave Building,
Navrangpura,
Ahmedabad.

...Respondents.

(Advocate : Mr.Akil Kureshi)

ORAL JUDGEMENT
O.A.NO. 340 OF 1990.

Date : 13-08-1996.

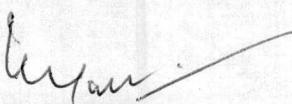
Per : Hon'ble Mr.K.Ramamoorthy : Member (A)

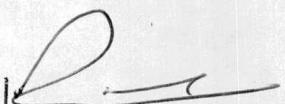
The learned counsel for the applicant states that his basic grievance is regarding the late grant of temporary status to him given ^{and} by the relief sought for in Para-8 (A) of the application will be automatically resolved. Even at this stage the learned counsel for

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the applicant is prepared to make a separate representation separately on the point of grant of temporary status i.e. from the date after the completion of 240 days of service. If the applicant may makes such a representation within a period of one week, the respondent-department is directed to dispose of the same within a period of two months, thereafter. Liberty is reserved to the applicant to file a fresh O.A. in case he is dis-satisfied with the decision of the respondents.

In view of the above directions, Mr.B.B.Gogia seeks permission to withdraw the application. Permission granted as prayed for. O.A. stands disposed of as withdrawn. No order as to costs.


(T.N.Bhat)
Member (J)


(K.Ramamoorthy)
Member (A)

ait.